

MINUTES OF THE MEETING No. 32/12 dated 9.11.2011 (held on 16.11.2011) UNDER (held on 16/11/2011) THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem.Div)
2. Shri P.P. Srivastava, Deptt. of C&PC (Chem.Div)
3. Shri Nand Lal, DIPP
4. Shri S.K Aggarwal, DC (MSME)
5. Shri Dinesh Kumar, DC (MSME)
6. Shri A.K. Cashyap, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.31/11 for confirmation and confirmed and adopted the same without any change.

Case No M-128 NC No.32/12 Dated 9.11.2011 (held on 16.11.2011)	M/ s Mulchand M Zaveri, Ahmedabad F.No.01/83/50/1976/AM08/DES-IV RLA F.No. 08/24/40/167/AM08 Lic.No.0810067661 dated 9.10.2007
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The Committee considered the case as per agenda. The case was discussed in the presence of the Technical Authority, DC (MSME), who opined that the reply sent by the firm vide their E-Mail dated 29.10.2011 regarding % of impurity in the Alluvial Gold imported, was not satisfactory. The Committee directed TA (MSME) to issue a letter to the firm accordingly. TA informed that they had written to the firm. Accordingly, the case may be re-listed on 7.12.2011.

Case No M-129 NC No.32/12 Dated 9.11.2011 (held on 16.11.2011)	M/ s Meghmani Pigments, Ahmedabad F.No.01/83/162/297/AM10/DES-IV
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The Committee considered the case as per agenda. The Committee discussed the case in the presence of Technical Authority, C&PC(Chem.Div), who pointed out in the meeting that the Central Excise Certified Data, furnished by the firm was not specifically meant for the export product Pigment Red 122 for which SION was sought by the firm. The data was in a consolidated form for both the export products (Pigment Red 122 and Pigment Violet 19). It was also pointed out by the Technical Authority that the CA Certificate furnished later by the firm was also not found certified by Central Excise Authority. Hence the Committee decided to write to firm to furnish separate individual production and consumption data for the product for which SION was sought by the firm, viz. Pigment Red 122. A fresh D/L issued on 24.11.2011. Accordingly the case may be re-listed on 7.12.2011.

Case No M-130 NC No.32/12 Dated 9.11.2011 (held on 16.11.2011)	M/ s ITC Ltd, Hyderabad F.No.01/83/162/524/AM12/DES-IV RLA F.No.09/24/40/467/AM11 Lic.No.0910045128 dated 13.1.2011
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 11.11.2011 the Committee decided to approve the case as under:-

1. Export Item

S.No.	Description of Item	Quantity
1.	Primalight – 28 GSM (Speciality paper used for printing of Bible)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Bleached Softwood Pulp BCTMP etc.	0.918 MT
2.	Titanium Dioxide (oxide)	0.075 MT
3.	Catonic Starch (Binder)	0.089 MT
4.	Precipitated Calcium Carbonate (Pigment)	0.0006 MT
5.	Poly Kraft Paper/Wrapper (Packing Material)	As per Packaging Policy

6.	Core Pipes (Packing Material)	As per Packaging Policy
7.	Core Plugs (Packing Material)	As per Packaging Policy
8.	Stretch Film (Packing Material)	As per Packaging Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 32/83-ALC1/2011 **MEETING DATE** : 09.11.2011

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Case No.:9/42/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved
HQ File :01/83/050/00777/AM11/	RLA File :03/94/040/00120/AM11/	Lic.No/Date:0310585210 27.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/121/2011-Ch.II dated 4.11.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Pine Oil	1 Kg	Gum Turpentine Oil	1.50 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:07.12.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

3	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

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Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved
HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/02/09-10/6587 dt. 25.10.2011 and Letter No.MKT/FNP/01/09-10/6642 dated 28.10.2011, the Committee decided to approve the case, as under, keeping in view the clarification offered by Spices Board vide their Letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011:-			
Item of Export	Qty	Item of Import	Qty
(i) Oleoresin Black Pepper	8.87 MT	Light Black Pepper (Light Berries)	75.68 MT
(ii) Oleoresin Black Pepper	4.50 MT	Light Black Pepper (Light Berries)	25.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

5	Case No.:10/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00736/AM11/	RLA File :10/24/040/00084/AM11/	Lic.No/Date:1010041260 27.12.2010	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

	Case No.:12/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved
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HQ File :01/83/050/00738/AM11/	RLA File :10/24/040/00076/AM11/	Lic.No/Date:1010041262 27.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/01/09-10/3048 dt. 21.10.2011 stating that the weighted average yield comes to 8.67% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	20 MT	Light Black Pepper (Light Berries)	200.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:13/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved
HQ File :01/83/050/00739/AM11/	RLA File :10/24/040/00077/AM11/	Lic.No/Date:1010041263 27.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/01/09-10/3046 dt. 31.10.2011 stating that the weighted average yield comes to 8.74% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	14.00 MT	Light Black Pepper (Light Berries)	140.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

8	Case No.:23/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00749/AM11/	RLA File :10/24/040/00078/AM11/	Lic.No/Date:1010041290 30.12.2010	Defer Date:07.12.2011
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.				

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Case No.:24/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved
HQ File :01/83/050/00750/AM11/	RLA File :10/24/040/00080/AM11/	Lic.No/Date:1010041295 30.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/01/09-10/6638 dt. 28.10.2011 stating that the weighted average yield comes to 11.76% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 11.76% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	2.47 MT	Light Black Pepper (Light Berries)	21.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	Case No.:10/44/83-ALC1/2010		Party Name:HINDUSTAN COMPOSITES LIMITED		Meet No/Date:32/83-ALC1/2011 09.11.2011		Status:Case Approved	
	HQ File :01/83/050/00833/AM11/		RLA File :03/94/040/00553/AM07/		Lic.No/Date:0310612495 25.01.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 11.11.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Compressed Asbestos Fibre Jointings in Sheet of Rolls		1 MT	1. Asbestos Raw in Different Grades 2. Acrylonitrile Butadiene Rubber		0.382 MT 0.0224 MT		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:

11	Decision : The Committee considered the case as per agenda. On the basis of written recommendations provided by Spices Board vide Letter No. (i) MKT/FNM/07/11-12/6643 dt. 28.10.2011 and (ii) MKT/FNM/01/11-12/6640 dated 28.10.2011 show same quantity of 59.85 MT each. However, the Bill of Entry Number and date in the (ii) report above and the recommendation vary. A letter to go to Spices Board to clarify the position, as to whether this is a single lot of import or two different lots of import of same quantity. Accordingly the case may be re-listed on 21.12.2011.
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12	Case No.: 10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status: Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

13	Case No.: 11/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status: Case Deferred
	HQ File :01/83/050/00936/AM11/	RLA File :10/24/040/00106/AM11/	Lic.No/Date:1010041844 21.02.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

14	Case No.: 13/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status: Case Deferred
	HQ File :01/83/050/00938/AM11/	RLA File :10/24/040/00096/AM11/	Lic.No/Date:1010041839 21.02.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

15	Case No.: 14/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status: Case Deferred
	HQ File :01/83/050/00939/AM11/	RLA File :10/24/040/00102/AM11/	Lic.No/Date:1010041840 21.02.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

16	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

17	Case No.:16/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00941/AM11/	RLA File :10/24/040/00104/AM11/	Lic.No/Date:1010041842 21.02.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

18	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

19	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

20	Case No.:14/52/83-ALC1/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/01100/AM11/	RLA File :03/95/040/00977/AM11/	Lic.No/Date:0310622089 18.03.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and after discussion the Committee decided to call for Central Excise Data			

from firm vide letter dated 28.9.2011. Reminder issued on 24.11.2011. Accordingly the case may be re-listed on 7.12.2011.

21	Case No.:17/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/01103/AM11/	RLA File :10/24/040/00132/AM11/	Lic.No/Date:1010042204 22.03.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

22	Case No.:20/12/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case deferred
	HQ File :01/83/050/00239/AM12/	RLA File :03/94/040/01162/AM11/	Lic.No/Date:0310624135 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 7.12.2011.			

23	Case No.:1/4/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00048/AM12/	RLA File :09/24/040/00008/AM12/	Lic.No/Date:0910046404 18.04.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise consumption & production Data from the firm. An E-mail issued on 18.10.2011. Reminder issued on 24.11.2011. Accordingly the case may be re-listed on 7.12.2011.			

24	Case No.:1/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00110/AM12/	RLA File :03/95/040/00041/AM12/	Lic.No/Date:0310630667 11.05.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Since the firm has not furnished the reply of D/L. Reminder issued to the firm by E-Mail on 24.11.2011. Reply awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.12.2011.			

	Case No.:2/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
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25	HQ File :01/83/050/00111/AM12/	RLA File :03/95/040/00042/AM12/	Lic.No/Date:0310630674 11.05.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Since the firm has not furnished the reply of D/L. Reminder issued to the firm by E-Mail on 24.11.2011. Reply awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.12.2011.				

26	Case No.:3/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00112/AM12/	RLA File :03/95/040/00043/AM12/	Lic.No/Date:0310630688 11.05.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Since the firm has not furnished the reply of D/L. Reminder issued to the firm by E-Mail on 24.11.2011. Reply awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.12.2011.				

27	Case No.:7/8/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00116/AM12/	RLA File :05/23/040/00052/AM12/	Lic.No/Date:0510290567 12.05.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.6.2011 issued by Deptt. of C&PC(PC.Div.) followed by reminder dated 26.9.2011. Remidner dated 24.11.2011 (by E--Mail) issued by this office. Accordingly the case may be re-listed on 7.12.2011..				

28	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.				

29	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of				

comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.

30	Case No.:21/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00240/AM12/	RLA File :10/24/040/00003/AM12/	Lic.No/Date:1010043069 13.05.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.12.2011.			

31	Case No.:9/12/83-ALC1/2011	Party Name:ARJUN MARKETING SERVICES	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00228/AM12/	RLA File :03/94/040/00063/AM12/	Lic.No/Date:0310635280 09.06.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 25/8/2008 is incomplete. The Committee decided that Technical Authority should call the complete details from the firm. A letter issued on 21.10.2011. Reminder dated 24.11.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 7.12.2011.			

Case No.:24/12/83-ALC1/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved										
HQ File :01/83/050/00243/AM12/	RLA File :03/95/040/00023/AM12/	Lic.No/Date:0310635186 09.06.2011	Defer Date:										
Decision : The Committee considered the case as per agenda. The Committee observed that the Technical Authority, DC(MSME), have examined the case from technical aspects and sought clarifications from the firm regarding the export product and import item of Nickel Concentrate. The firm vide letter dated 26.8.2011 and E-Mail dated 14.9.2011 (copy enclosed) has clarified that their export product is 2000 MT Nickel Sulphate (Solution Form) (Nickel Content 5 to 6%) instead of 100 MT Nickel Sulphate (Containing Nickel 100 MT). Accordingly the firm also revised the requirement of import items as under:- <table><tr><td><u>Import Item</u></td><td><u>Quantity</u></td></tr><tr><td>-</td><td></td></tr><tr><td>1. Nickel Concentrate (Nickel Content 20 to 28%)</td><td>: 548.00 MT</td></tr><tr><td>2. Caustic Soda Flakes</td><td>: 50.00 MT</td></tr><tr><td>3. Solvent (Lonquest 801/P507)</td><td>: 2.00 MT</td></tr></table>				<u>Import Item</u>	<u>Quantity</u>	-		1. Nickel Concentrate (Nickel Content 20 to 28%)	: 548.00 MT	2. Caustic Soda Flakes	: 50.00 MT	3. Solvent (Lonquest 801/P507)	: 2.00 MT
<u>Import Item</u>	<u>Quantity</u>												
-													
1. Nickel Concentrate (Nickel Content 20 to 28%)	: 548.00 MT												
2. Caustic Soda Flakes	: 50.00 MT												
3. Solvent (Lonquest 801/P507)	: 2.00 MT												

and also clarified that the quantity of Nickel Concentrate may be varied according to Ni %age and the same may be accounted as per Customs Bill of Entry where the quantity of Nickel Content is declared.

A clarification was sought from RLA, Mumbai, vide NC's letter dated 23.9.2011. The reply of RLA, Mumbai received vide letter dated 5.10.2011 who has stated that it is a Technical matter, was also kept in view by the Committee.

Based on the written recommendation forwarded by Technical Authority, DC(MSME) vide their U.O.No. 23(5)/2011-Chem dated 14.9.2011 the Committee decided to approve the case as under:-

Export Product

Nickel Sulphate (Solution Form) (Nickel Content 5 to 6%) : 2000 MT

Import Item

Quantity

- | | |
|---|---------------------------------------|
| 1. Nickel Concentrate (on 100% Nickel Content basis) | : 1.095 Kg per one Kg of Nickel Metal |
| 2. Caustic Soda Flakes | : 0.025 Kg per Kg of export product |
| 3. Solvent (Lonquest 801/P507) | : 0.001 Kg per Kg of export product |

Note: The actual requirement of Nickel Concentrate may be calculated on the percentage of Nickel content in export Nickel Sulphate (Solution Form) product and actual Nickel content in import Nickel Concentrate declared as per customs bill of entry.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:28/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved
HQ File :01/83/050/00247/AM12/	RLA File :04/24/040/00042/AM12/	Lic.No/Date:0410124883 13.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/12/2006-Ch.II dated 27.10.2011 the Committee decided to approve the case as under:-

33

Export Item	Qty.	Import Item	Qty.
OLOA 13000 – (Lubricating Additive) Ethylene Carbonate Treated Succinimide	1 Kg	1. HRPB 2300 (Polybutene 2300 MW)	0.428 Kg
		2. Filter Aid (Diatomaceous Earth)	0.0030 Kg
		3. Base Oil (150 N Lube Oil 150 N)	0.4311 Kg
		4. C ₂₀ – C ₂₄ Linear Alkyl Benzene Sulfonic Acid	0.00033 Kg
		5. Ethylene Carbonate	0.0755 Kg
		6. Heavy Polyamine (Ethlenamine)	0.0286 Kg
		7. Maleic Anhydride	0.033 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:29/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved
HQ File :01/83/050/00248/AM12/	RLA File :04/24/040/00041/AM12/	Lic.No/Date:0410124884 13.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/12/2006-Ch.II dated 27.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
OLOA 17505 – Lubricating Oil Additive (Molybdenum containing Antioxidant) Molybdenum-containing Antioxidant	1 Kg	1. Base Oil 150N Diluents	0.402 Kg
		2. Molybdenum Trioxide	0.068 Kg
		3. Heavy Polyamine (DETA)	0.066 Kg
		4. HR PB 1000 MW	0.432 Kg
		5. Maleic Anhydride	0.038 Kg
		6. Sulfonic Acid/IAL 01168D / AS 584D	0.000 Kg
		7. Filter Aid (Diatomaceous Earth) Filtering Media	0.003 Kg

	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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35	Case No.: 30/12/83-ALC1/2011	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status: Case Deferred
	HQ File :01/83/050/00249/AM12/	RLA File :04/24/040/00038/AM12/	Lic.No/Date:0410124885 13.06.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that M/o steel returned the application and consequently it was referred to DIPP. U.O. issued on 31.10.2011. Accordingly the case may be re-listed on 7.12.2011.			

36	Case No.: 4/20/83-ALC1/2011	Party Name:KASHUCHEM PVT.LTD.	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status: Case Deferred
	HQ File :01/83/050/00410/AM12/	RLA File :03/94/040/00194/AM12/	Lic.No/Date:0310638011 22.06.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt of C&PC(Chem. Div) on 24.11.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 7.12.2011.			

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Case No.:5/20/83-ALC1/2011	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved
HQ File :01/83/050/00411/AM12/	RLA File :08/24/040/00078/AM12/	Lic.No/Date:0810100966 30.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/66/2008-Ch.II dated 11.9.2008 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Cupric Oxide (Copper content 77.5% Min.)	1 Kg	Copper Scrap (on 100% purity basis)	0.814 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:	5/16/83-ALC1/2011	Party Name:	ANMOL CHEMICALS	Meet No/Date:	32/83-ALC1/2011 09.11.2011	Status:	Case Deferred
	HQ File :01/83/050/00307/AM12/	RLA File :	03/94/040/00218/AM12/	Lic.No/Date:	0310641765	Defer	

38		12.07.2011	Date:07.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.11.2011. Accordingly the case may be relisted on 7.12.2011			

39	Case No.:6/16/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00308/AM12/	RLA File :05/23/040/00133/AM12/	Lic.No/Date:0510296381 12.07.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.11.2011 issued by DIPP. Accordingly the case may be re-listed on 7.12.2011..			

40	Case No.:7/16/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00309/AM12/	RLA File :05/23/040/00147/AM12/	Lic.No/Date:0510296563 14.07.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.6.2011 issued by Deptt. of C&PC(PC.Div.) followed by reminder dated 26.9.2011. Reminder dated 24.11.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 7.12.2011..			

41	Case No.:2/20/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved
	HQ File :01/83/050/00408/AM12/	RLA File :03/95/040/00343/AM12/	Lic.No/Date:0310646063 03.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/123/2011-Ch.II dated 14.10.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stero HCO 400 (Polyoxyethylene Hydrogenated Castrol Oil) Hydrogenated Castro Oil 50 mole ethoxylate)	1 Kg	Ethylene Oxide	0.701 Kg
	Ster PEG 1500 (Polyethylenle Glycol 1500)	1 Kg	1. Di Ethylene Glycol 2. Ethylene Oxide	0.070 Kg 0.930 Kg
	Stero OP 25 (Octyl Phenol Poly Glycol	1 Kg	1. Octyl Phenol	0.170 Kg

Ether/Octyl Phenol 23 moles ethoxylate)		2. Ethylene Oxide	0.830 Kg
Sterol 161820 (F) (Cetostearyl Alcohol 21 mole ethoxylate)	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.217 Kg 0.783 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121 03.08.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.11.2011. Accordingly the case may be relisted on 7.12.2011			

43	Case No.:6/20/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM12/	RLA File :03/94/040/00246/AM12/	Lic.No/Date:0310647348 09.08.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 7.12.2011			

44	Case No.:2/24/83-ALC1/2011	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00435/AM12/	RLA File :03/95/040/00329/AM12/	Lic.No/Date:0310651847 06.09.2011	Defer Date:07.12.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 13.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.12.2011			

	Case No.:4/24/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Approved
	HQ File :01/83/050/00437/AM12/	RLA File :03/94/040/00049/AM12/	Lic.No/Date:0310651855 06.09.2011	Defer Date:

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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/63/2009-Ch.II dated 28.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Zinthobrite CLZ 937 BR	1 Kg	Boric Acid	0.119 Kg
Chrome CA Salt	1 Kg	Chromic Acid	0.990 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:1/28/83-ALC1/2011	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
HQ File :01/83/050/00521/AM12/	RLA File :03/95/040/00438/AM12/	Lic.No/Date:0310652352 08.09.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 31.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.12.2011			

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Case No.:2/28/83-ALC1/2011	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
HQ File :01/83/050/00522/AM12/	RLA File :03/94/040/00461/AM12/	Lic.No/Date:0310656881 29.09.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.12.2011			

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Case No.:3/28/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
HQ File :01/83/050/00523/AM12/	RLA File :03/94/040/00476/AM12/	Lic.No/Date:0310657280 30.09.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.11.2011			

Case No.:4/28/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
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49	HQ File :01/83/050/00524/AM12/	RLA File :03/94/040/00458/AM12/	Lic.No/Date:0310657294 30.09.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.11.2011				

50	Case No.:1/32/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00565/AM12/	RLA File :03/94/040/00658/AM12/	Lic.No/Date:0310662111 25.10.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.11.2011				

51	Case No.:2/32/83-ALC1/2011	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:32/83-ALC1/2011 09.11.2011	Status:Case Deferred
	HQ File :01/83/050/00566/AM12/	RLA File :03/95/040/00442/AM12/	Lic.No/Date:0310662517 31.10.2011	Defer Date:07.12.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.11.2011				

Date:24.11.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer